
(2019) 05 RAJ CK 0085

In the Rajasthan High Court

Case No : Civil Writ Petition No. 6463 Of 2019

Sanjay Kumar Meena And Ors

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 10-05-2019

Acts Referred:

Citation : (2019) 05 RAJ CK 0085

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Urja Ram patel

Final Decision : Disposed Off

Judgement

This writ petition has been filed by the petitioners essentially seeking similar directions as given in the case of Kamlesh Kalasua & Ors. v. State of Raj. & Ors.: SBCW No.13016/2018, decided on 25.03.2019.

This Court while deciding the case of Kamlesh Kalasua (supra) directed as under:-

"Consequently, the writ petitions filed by the petitioners are allowed. The respondents are directed to redraw the merit list pursuant to the advertisement dated 12.04.2018 for Teacher Gr.III (Level-I) for TSP area based on the principles laid down herein-before.

It is made clear that except for the marks obtained by the ST candidates of Scheduled Areas in the REET/RTET, the restrictions on migration as applicable, would apply. On redrawing the merit list and on migrating the eligible candidates presently selected against the TSP (ST) category to TSP (General) category, the vacancies which occur in TSP(ST) category be filled up by the eligible candidates. Those candidates, who are now selected pursuant to the above exercise, would be entitled to all notional benefits based on the appointment accorded to the candidates, whose names appeared in the select list dated 01.06.2018. However, the candidates would be entitled to monitory benefits from the date they are

accorded appointment by the respondents.

The entire exercise be undertaken and concluded by the respondents within a period of two months from the date of this order."

A perusal of the above direction would indicate that the direction is neither petitioner specific nor subject specific and, therefore, apparently there is no cause for the petitioners, who have approached this Court seeking similar relief as granted in the case of Kamlesh Kalasua (*supra*).

In view thereof, no directions are required to be issued in the present writ petition as the entire subject matter stands governed by the above order.

The petition stands disposed of accordingly.